

Case No. 9654/19
FIR no.1009/19
PS RG

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

Proceedings against accused Gagan s/o Ashok already stands abated.

None for accused Gagan s/o Kanhiya Lal.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused Gagan s/o Kanhiya Lal for NDOH.

Be put up on 12.05.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 140/20
FIR no.000171/17
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

ASI Rajeev on behalf of the IO.

It is informed by ASI Rajeev on behalf of IO that despite due intimation, accused failed to join the proceedings through VC.

It is further submitted by ASI Rajeev that the ownership of the stolen property in question has been transferred in the name of TATA AIG Insurance Company.

It is informed by Reader/Ahlmad that despite due intimation none has joined the proceedings on behalf of the Insurance Company.

In the interest of justice, no adverse order is passed.

Matter stands adjourned for today.

Previous order be complied afresh for 09.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 4760/20
FIR no.657/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 4762/20
FIR no.661/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 4775/20
FIR no.489/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

Case No. 4778/20
FIR no.485/20
PS RG

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 4780/20
FIR no.477/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 4781/20
FIR no.681/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

Case No. 4785/20
FIR no.683/20
PS RG

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

Case No. 4822/20
FIR no.685/20
PS RG

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

Case No. 4825/20
FIR no.718/20
PS RG

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**Case No. 4834/20
FIR no.602/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

Previous order be complied afresh.

Be put up on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

Rakesh Kumar Malhotra Vs. Kuldeep Kaur & ors.

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Fresh complaint received on the official E-mail ID of the court. It be checked and registered as per rules.

Present : Ld. APP for the State.

Sh. Birendra Sharma, Ld. counsel for the complainant.

Heard. File Perused. An application u/s 156(3) CrP.C is also filed alongwith the complaint. SHO PS Rajouri Garden is directed to file an action Taken report stating the following:-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the said complaint.
3. Whether as a result of investigation or inquiry conducted by PS concerned, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be sent alongwith the Court notice.

Be put up on 19.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

This is application for release of vehicle bearing no. DL-11A-3787 on superdari moved on behalf of the applicant Deepak Kumar, received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Ms. Anjulata, Ld. Counsel for applicant.

Report has been filed on behalf of IO. Same be taken on record. Heard.

Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it

may be ordered to be sold by auction.”

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Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-11A-3787** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.594/14
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

This is an application for release of RC and cancellation of endorsement on behalf of the applicant/surety Goverdhan Verma, received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Rohit Sadana, Ld. Counsel for applicant/surety.

File perused. From the perusal of record, it reveals that the present matter has already been disposed off vide order dated 27.07.2018. Hence the present application is allowed.

Let the above said original documents, if any be returned to rightful claimant against acknowledgment. Endorsement if any also stands cancelled. Thereafter, file be consigned to record room.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.594/14
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

This is application for cancellation of endorsement on the FDR on behalf of the applicant/surety Suresh Kakkar, received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Rohit Sadana, Ld. Counsel for applicant/surety.

File perused. From the perusal of record, it reveals that the present matter has already been disposed off vide order dated 27.07.2018.

In view of the above, the present application is allowed. Let the endorsement made on the FDR, if any, be canceled. Thereafter, file be consigned to record room.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.790/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

Sh. Arun Sharma, Ld. Counsel for applicant/accused.

IO SI Sanjay Kumar in person.

This is application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Mohd. Mustak.

Ld. Counsel for accused seeks permission of the court to withdraw the present bail application.

Heard. In view of the above submissions and at request, the present application stands dismissed as withdrawn.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.701/14
PS RG
u/s 379/411 IPC
St Vs. Kishore**

25.09.2020

Proceedings through VC

Today court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

Sh. Nagendra Singh, Ld. Counsel for applicant/accused.

This is an application for bail filed on behalf of the accused Kishore.

Heard. File perused. The accused is stated to have been re-arrested after being declared PO vide order dated 05.10.2015. Accused is in JC since 03.09.2020. Earlier, the accused was charge-sheeted for the offence u/s 379/411 IPC. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.815/20
PS RG
u/s 170/419/384/120B IPC
St Vs. Paramjeet Singh**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

This is application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Paramjeet Singh received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Rajeev Mohan and Sh. Rajeev Wassan, Ld. Counsels for applicant/accused Paramjeet Singh.

IO SI Ajay in person.

An application for grant of bail to the accused has been filed on the ground that accused has been falsely implicated in the present case. It is submitted by Ld. Counsel for accused that present FIR is counter-blast of earlier complaint made by the accused against the complainant for the offence of cheating. It is further submitted by Ld. Counsel for accused that the content of the FIR/allegation do not disclose the commission of any non-bailable offence. He further submits that accused is having no criminal antecedents and he is senior citizen of age 72 years old. Prayer has been made for grant of bail to the accused.

Heard. File perused. The allegations against the accused are that extortions call were made by one B Chagun Basha on behalf of accused who demanded the return of Rs. 03 Crore to the accused Paramajeet Singh by impersonating himself as government servant. It is alleged that the accused was also taken on conference calls.

It is the case of the accused that complainant sold him property under false promise that it is free from all the encumbrances and for which he has got registered a complaint in PS RG prior to the registration of present FIR. Accused is stated to be in JC since 23.09.2020. On enquiry, IO submits that there is no previous involvement of accused and accused is no longer required for further investigation/custodial interrogation as the investigation has already been completed. It is further submitted by IO that there were no delivery of alleged extortion money in the present case. IO further confirms the existence of earlier complaint made by the

accused against the complainant. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case and submissions made by the parties,, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 1,00,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.682/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Fresh charge-sheet filed today. It be checked and registered.

Present : Ld. APP for the State.

Both accused are stated to be in JC but not produced.

IO HC Dashrath in person.

Heard. Perused. I take cognizance of the offence(s).

Issue production warrants to the Jail Superintendent concerned for production of both the accused on 09.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

**FIR no.637/20
PS RG**

25.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Fresh charge-sheet filed today. It be checked and registered.

Present : Ld. APP for the State.

Both accused are stated to be in JC but not produced.

IO HC Dashrath in person.

Heard. Perused. I take cognizance of the offence(s).

Issue production warrants to the Jail Superintendent concerned for production of both the accused on 09.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
25.09.2020

To,
The Ld. District & Sessions Judge (West)
Tis Hazari Courts,
Delhi

Sub. : **Regarding addition of Spouse name in personal file.**

Respected Sir,

With due respect, it is submitted that I have married with Mr.Karan Kumar S/o Sham Sunder on 14.01.2020. My husband Sh.Karan Kumar is still residing at H.No. 8-B, New Nandwani Nagar, Sonipat, Haryana which is a rented accommodation. I am residing at 17/113, Geeta Colony, Delhi which is also a rented accommodation. My rent agreement of the aforesaid address is already on record.

After marriage, I would be known as **Samta Rani W/o Sh.Karan Kumar in my office record.**

This is for your kind information and record.

Thanking you,

Your Sincerely

Forwarded

Samta Rani
D/o Lt. Sh. Vijay Kumar
Personal Assistant
EC. 52601906
Posted in the court of
Sh. Deepak Kumar-I
MM (West)-02/THC/Delhi

Enclosure:

Affidavit

Marriage registered certificate

Marriage Card

Copy of passport of spouse

10th Class marksheet of spouse